

CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

ORDER SHEET

COURT NO.: 1 16.01.2018

O.A./260/1062/2014

Y ISWAR RAO

-V/S-

AVIATION RESEARCH CENTER

ITEM NO:22

FOR APPLICANTS(S) Adv.:

Mr. S.K.Behera

FOR RESPONDENTS(S) Adv.:

Mr. P.K.Mohanty

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels appearing for both the sides.
	2. Ld. Counsel for the applicant submitted that it is a covered matter.
	3. Ld. Counsel for the Official Respondents submitted that in
	O.A.No. 1066/2014, this Tribunal by making elaborate discussion has disposed of the case directing the applicant to agitate his grievance after decision of the Hon'ble Supreme Court in S.L.P. No. 8271/2014.
	4. We have gone through the order of this Tribunal passed in O.A.No. 1066/2014, in which the Tribunal vide order dated
	06.03.2017 had categorically observed that the CAT Ernakulam Bench in O.A.No. 816/2012 (M.V.Mohanan Nai
	vs. Union of India & Ors.) relying on the decision of CAT
	Chandigarh Bench in O.A.No. 1038/CH/2010 as well a decision of Principal Bench in Ved Prakash, allowed the
	claims of the applicant for Grade Pay in the next promotiona
	scale vide order dated 29.01.2013 and this view of the CATE Ernakulam Bench was upheld by the Hon'ble High Court of
	Kerala vide judgment dated 24.06.2013 in O.P. (CAT) No 2000 of 2013(Z) [Union of India & Ors. Vs. M.V.Mohana
	Nair, Photocopier of CAT, Ernakulam Bench] and, thereafte the matter having been carried on appeal, the Hon'ble Ape
	court vide order dated 08.08.2014 in Special Leave Appea
	No. 8271/2014 stayed the operation of the judgment an order dated 24.06.2013 passed by the Hon'ble High Court of
	Kerala at Ernakulam. This Tribunal while disposing of the
	O.A. No. 1066/2014 had further observed that since Hon'b Supreme Court is in session of the matter in S.L.
	8271/2014, it would be just and expedient to dispose of the

SU Contraction

6

5. In the light of the above observation, the present O.A. is disposed of with direction to the applicant to agitate his grievance only after disposal of the S.L.P. by the Hon'ble Supreme Court, if redressal of his greivance still persists. No costs.

(DR. MRUTYUNJAY SARANGI) MEMBER (A) (SUSHSANTA KUMAR PATTNAIK MEMBER (J)

RK

